

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL AT CHENNAI

IN THE MATTER OF

THE INSOLVENCY AND BANKRUPTCY CODE 2016

AND

IN THE MATTER OF

CP(IB)/22 (CHE)/2022 - NCLT Chennai

M/s. STATE BANK OF INDIA

vs

M/s. SRI RAMANI RESORTS AND HOTELS PRIVATE LIMITED

I N D E X

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V Navneeth

Interim Resolution Professional of M/s. Sri Ramani Resorts and Hotels Private Limited

Registration No - IBBI/IPA-001/IP-P01048/2017-2018/11731

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June 29, 2022

Chennai

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Intimation of Constitution of the CoC as per 17(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016 (CIRP Regulations)

1. We had submitted the list of creditors as per Regulation 13(2)(b) of the CIRP Regulations as on 28.06.2022. Accordingly, CoC's is constituted and the same is below;

All Amounts are in Rupees.

Sl. No	Name of the financial creditor	Amount Claimed	Amount Admitted	Vote share in %
1	State Bank of India	22,54,51,432	22,54,51,432	72.12%
2	Punjab National Bank	12,05,91,122	8,71,58,155	27.88%
Total		34,60,42,554	31,26,09,587	100%

2. The CoC has been constituted based on the claims received from financial creditors. The corporate debtor has not filed its annual returns with the register of companies from financial year 2014-2015 and we are not able to access the books of accounts and records of the corporate debtor. The annual accounts of corporate debtor may need to be drawn up from the financial year 2014-2015 to the current date. Against this backdrop we do not have records maintained with corporate debtor to verify the claims received. We have provisionally accepted the claims under regulation 13(1) of Insolvency resolution regulations, 2016. The amount admitted was on provisional basis subject to updation of company accounts and verification.



V Navneeth

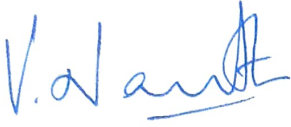
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VERIFICATION

I, Navneeth Vasudevan, aged 46 years, son of S. Vasudevan, Interim Resolution Professional, M/s. Sri Ramani Resorts and Hotels Private Limited, residing at No.12, 1st Street, Raghavan Colony, Ashok Nagar, Chennai 600 083, do hereby state that the constitution of CoC is true to the best of my knowledge and belief.



V Navneeth



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